

SLP(C)No. 24940 OF 2004
ITEM No.38

Court No. 1

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.24940/2004
(From the judgement and order dated 06/10/2004 in WA 26/02
of The GAUHATI HIGH COURT, AGARTALA BENCH)

CHAIRMAN, O.N.G.C.LTD. & ANR.

Petitioner (s)

VERSUS

SHYAMAL CHANDRA BHOWMIK

Respondent (s)

(With prayer for interim relief)

(With Appln(s). for exemption from filing c/c of the impugned Judgment)

Date : 13/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. G E Vahanvati, SG
Mr. V N Koura, Adv.
Mr. Choudhary, Adv.
Mr. A Mariarputham, Adv.
Ms. Aruna Mathur, Adv.

for M/s Arputham, Aruna & Co., Adv.

For Respondent (s)/Ms. Anitha Shenoy, Adv.
Caveator(s)Mr. Sanjay Parikh, Adv.
Mr. A N Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners invites attention of the Court to the settlement (page 72 of the paperbook) and submits that the respondent was a party therein.

Learned counsel for the respondent, present on caveat, submits that the respondent would like to oppose the admission of the petition at this very stage by filing a brief counter. Let it be done in four weeks.

List thereafter.

(D.P. WALIA)
COURT MASTER

(RADHA R. BHATIA)
COURT MASTER